

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 884 OF 2018**

**IN**

**APPEAL NO. 174 OF 2016 & IA No.380 of 2016**

**Dated: 19<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gujarat Gas Ltd. .... Appellant(s)  
Vs.  
Saint Gobain Pvt. Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Mr. Prakhar Kaintura

Counsel for the Respondent(s) : Ms. Rimali Batra  
Ms. Nikita Choukse for R-1  
Mr. Utkarsh Sharma for R-2

**ORDER**

**IA NO. 884 OF 2018  
*(Appli. for placing additional facts on records)***

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

Learned counsel for respondents seeks two weeks' time to file additional objections, if any, to the main appeal on or before 02.08.2019 after duly serving advance copy to the other side.

List the matter on **02.08.2019.**

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

Bn/kt